



2026:AHC-LKO:8048

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 62 of 2026

Shiv Poojan Sharma

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Lko
And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Narayan Datt Tiwari, Krishan Mohan
Counsel for Respondent(s) : C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Narayan Dutt Tiwari, the learned counsel for the petitioner, Sri Vikas Rai, the learned Standing Counsel appearing on behalf of the State, Sri Mohd. Talib Khan, Advocate holding brief of Sri Pankaj Gupta, the learned counsel for the Gaon Sabha and perused the material on record.
2. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction for implementation of an order dated 28.12.2022, passed under Section 67 of U.P. Revenue Code.
3. On the basis of written instructions provided by the Tehsildar, Mankapur, Gonda the learned Standing Counsel has informed the court that the alleged encroacher has filed an application for setting aside ex-parte order dated 28.12.2022 along with an application under Section 5 of Limitation Act, which has been registered as Case No.2583 of 2026 and which is fixed for 17.02.2026. The Tehsildar has specifically mentioned in the written instructions that the restoration application will be disposed of expeditiously after giving an opportunity of hearing to the parties concerned. The instructions are taken on record.
4. Accordingly, the petition is **disposed off** by issuing a direction to the Tehsildar, Mankapur, Gonda to decide restoration application (No.2583 of 2026) expeditiously in accordance with law and thereafter proceed to take all necessary steps for removal of

encroachments in accordance with law with utmost expedition.

February 3, 2026
Ram.

(Subhash Vidyarthi,J.)